

SECTION IVB

Listed on. 30.01.2015

Court No. 10

IN THE SUPREME COURT OF INDIA Item No. 17
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO.1

(Application for condonation of delay in filing SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)CC NO. 1518 OF
2015

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation)

AND

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing certified copy of impugned judgment/order)

Haryana State Agricultural
Marketing Board, Panchkula

...Petitioner(s)

Versus

Sewa Ram & Ors.

...Respondent(s)

OFFICE REPORT

It is submitted that the above mentioned Special Leave Petition is filed by Mr. B. K. Satija, Advocate on 03.01.2015 against the Judgment and Order dated 26.02.2014 of the High Court of Punjab and Haryana at Chandigarh in RFA No. 2989 of 2007 barred by time by 221 days along with the applications for condonation of delay in filing SLP, exemption from filing official translation and exemption from filing certified copy of impugned judgment/order.

It is further submitted that the instant matter is tagged with SLP(C) CC No. 1503 of 2015 Entitled Haryana State Agricultural Marketing Board, Panchkula And Anr. Versus Parmeshwari Devi And Ors. as both are arising out of common order.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 28th day of January, 2015.

ASSISTANT REGISTRAR

Copy to :- Mr. B. K. Satija, Advocate.

ASSISTANT REGISTRAR